THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) to (c) The authorisation and holding of arms is as per operational requirement of the Indian Army. There is adequate stock of arms with the Army and they are well equipped for meeting any operational requirements. Further, making up of deficiencies in arms stock is a continuous process and is addressed through the ongoing procurement process.

## Transfer of technology in Rafale deal

1766. SHRI RAVI PRAKASH VERMA: SHRI NEERAJ SHEKHAR:

Will the Minister of DEFENCE be pleased to state:

- (a) whether transfer of technology under Rafale aircraft deal would be done by France:
  - (b) if so, the details thereof;
  - (c) if not, the reasons for compromising the deal; and
  - (d) the cost of each aircraft as per the deal?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) to (c) The Inter-Governmental Agreement (IGA) for supply of 36 Rafale aircraft envisages supply of aircraft in fly-away condition along with associated equipment. The earlier proposal in the procurement of 126 aircraft involved license manufacturing only and not Transfer of Technology. It was never finalised.

(d) The cost of each Rafale aircraft is approximately ₹ 670 crore at prevailing exchange rate of November, 2016; without associated equipments, weapons, India Specific Enhancements, maintenance support and services.

## Privatization of defence production

1767. SHRI NEERAJ SHEKHAR: SHRI RAVI PRAKASH VERMA:

Will the Minister of DEFENCE be pleased to state:

- (a) whether Government is contemplating to privatise defence production in the country;
  - (b) if so, the details thereof;